

(ii) S.O. 1309 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Cancer Patients Aid Association' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(iii) S.O. 1310 published in Gazette of India dated the 26th February, 1983 regarding exemption to the 'Jnana Prabodhini' under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment year 1983-84.

(iv) S.O. 1311 published in Gazette of India dated the 26th February 1983 containing corrigendum to Notification No. 4857 dated the 6th August, 1982.

(v) The Income-tax (Fourth Amendment) Rules, 1983 published in Notification No. S.O. 151(E) in Gazette of India dated the 28th February, 1983.

(vi) The Income-tax (Fifth Amendment) Rules, 1983 published in Notification No. S.O. 152(E) in Gazette of India dated the 28th February, 1983.

[Placed in Library. See No. LT-6031/82]

12.15 hrs.

ELECTION TO COMMITTEES

(i) INDIAN COUNCIL OF AGRICULTURAL RESEARCH.

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): I beg to move:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a

term of three years, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is —

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) ALL-INDIA COUNCIL FOR TECHNICAL EDUCATION

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

The motion was adopted.